

[Sh. Mohammed Ali Ashraf Fatmi]

Backward classes for providing social justice and for their development have been very fruitful and it will remain so in future and it is right also. It is a well known fact that the Muslims constitute more than 15 per cent of population of India, but their condition is far more miserable than that of the above said castes. As these people do not enjoy the facility of reservation, they are facing deterioration in their social, economic and educational status. These people have been earning their livelihood on the basis of their skill in handicrafts. Their status on the society has gone down considerably. They have inadequate representation in government services.

With a view to ensure the development of this community the Central Government should provide reservation for them in the Government services in proportion to their population and in case a Constitution Amendment is necessary to achieve that end, the Central Government should go for it. Other hon. Members will also support this venture.

**(vii) Need to solve the Problems of Civil Employees working Under defence services.**

[English]

SHRI JITENDRA NATH DAS (Jalpaiguri) : I like to draw the attention of the Government to the long-standing problem of the civil employees working in Defence Department. The civil employees in defence have to work as drivers, clerks, camp guards, cleaners, cooks and safaiwalas. They have been employed through the Employment Exchange. But the problem is that whenever there comes the question of statutory entitlements of these employees, the au-

thority follows civil rules and in question of punishment, they are referred to Army Act, 1950. This dual nature of administration of civil and Army rules in the civil employees has caused them hardship. A uniform service condition may be made applicable to them.

Therefore, I urge upon the Central Government to look into the matter and to take immediate necessary steps to solve the problems.

SHRINIRMALKANTICATTERJEE (Dum Dum) : Sir, this is quite interesting and you must be knowing this. There is reward in terms of civil rules and punishment in terms of defence rules. Sir, you were in the Ministry of Defence at one time. So, you should be able to tell them to standardise or rationalise.

**(viii) Need to set up a Malaria Research Institute at Rourkela in Orissa**

KUMARI FRIDA TOPNO (Sundergarh) : It is a matter of great concern that Malaria continues to pose a threat to the people living in the remote parts of our Country. The states of Orissa, Madhya Pradesh, and Bihar have become more vulnerable to Malaria and many death cases are reported in this regard. The tribals in these States fall an easy prey to this disease. The reasons for this resurgence of Malaria are the unhygienic condition of the village surroundings and the ongoing construction activities in the area resulting in the stagnation in the flow of water getting polluted leading to the breeding of mosquitoes. The National Malaria Eradication Programme has not been able to produce satisfactory results.

Unless immediate steps are taken to